

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).32118/2011

(From the judgement and order dated 30/08/2011 in WP No.254/2009
of The HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S ANSAL PROPERTIES & INFRAS.LTD.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With appln(s) for stay, permission to file synopsis and list of dates,
permission to file additional documents, prayer for interim relief and
office report)

Date: 07/03/2013 This Petition was mentioned today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Petitioner(s) Mr. Sahil C.,Adv.

Ms. Mukti Chaudhry,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

On mentioning, let this matter be taken on Board.

It is submitted by learned counsel that the matter is
listed for hearing on 12th March, 2013. Learned counsel wishes to
file additional documents in the matter. The learned counsel is
given leave to file an application for the purpose for bringing on
record the said documents.

[T.I. Rajput]
A.R.-cum-P.S.

[Juginder Kaur]
Assistant Registrar